

**DIRECTORATE GENERAL OF FOREIGN TRADE**  
**(DES-VI SECTION)**

**RATIFIED MINUTES OF THE NORMS COMMITTEE-VI MEETING NO. 11/85**  
**DATED 12.09.2019, HELD ON 13.09.2019**

Please Note

- (i) For information of exporters, Norms Committee-VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 1 to 26 & 94-98. Communications in respect of cases pertaining to NC-VI may be sent to email address: [p.sahu@gov.in](mailto:p.sahu@gov.in)
- (ii) In certain cases the decision of the Norms Committee refers to the recommendations/ observations/ deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) **For information of the exporters, it is informed that wherever DL is issued, the case would be rejected in case the reply of the firm is not received within 90 days from the date of issue of DL.**
- (v) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for issuance of AA and regularization of the case.

The Meeting No.11/85 dated 12.09.2019 of Norms Committee-VI for the year 2019-20 was held on 13.09.2019 under the Chairmanship of Shri Anil Aggarwal, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020. The following members were present in the meeting:-

| Sl. No. | Name & Designation                                        | Department |
|---------|-----------------------------------------------------------|------------|
| 1       | Shri Shaish Kumar, Technical Expert<br>(Consultant)/Tech1 | DGFT       |
| 2       | Shri D.N. Mathur, Technical Expert<br>(Consultant)/Tech2  | DGFT       |
| 3       | Shri Naveen Kumar, DDG                                    | MoFPI      |
| 4       | Shri Krishna Murari, Senior Inspecting Officer            | MoFPI      |
| 5       | Shri S. Kipgen, DDG                                       | DGFT       |
| 6       | Shri Pradyumna Sahu, FTDO                                 | DGFT       |

  
प्रद्युम्न साहू / PRADYUMNA SAHU  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग / Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



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| <b>Case No.:</b> 7/22/85-ALC3/2014                                                                                                                                                                                                                                                                                                                                                             | Party Name:CHHAJED<br>FOODS PRIVATE LIMITED, | Meet No/Date:11/85-<br>ALC3/2019<br>12.09.2019 | <b>Status:</b> Deferred   |
| HQ File<br>:01/85/050/00167/AM15/                                                                                                                                                                                                                                                                                                                                                              | RLA File<br>:08/24/040/00342/AM15/           | Lic.No/Date:0810134063<br>16.12.2014           | Defer<br>Date: 24.10.2019 |
| <p>1 <b>Decision :</b> NC considered the case as per agenda and noted that the reply furnished by the firm with reference to the DL is under examination of the Technical Authority, i.e, MoFPI and their comments are awaited. The Committee requested the Technical Authority of MoFPI present in the meeting to expedite their comments.</p> <p>The case stands deferred to 24.10.2019.</p> |                                              |                                                |                           |

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| <b>Case No.:</b> 103/21/85-<br>ALC3/2018                                                                                                                                                                                                                                                                                                                                                                         | Party Name:CRI LIMITED             | Meet No/Date:11/85-<br>ALC3/2019<br>12.09.2019 | <b>Status:</b> Deferred   |
| HQ File<br>:01/85/050/00297/AM19/                                                                                                                                                                                                                                                                                                                                                                                | RLA File<br>:02/24/040/00069/AM16/ | Lic.No/Date:0210206032<br>31.07.2015           | Defer<br>Date: 24.10.2019 |
| <p>2 <b>Decision :</b> NC considered the case as per agenda and noted that RA, Kolkata was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA, Kolkata to expedite the reply.</p> <p>The case stands deferred to 24.10.2019.</p> |                                    |                                                |                           |

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| <b>Case No.:</b> 104/21/85-<br>ALC3/2018                                                                                                                                                                                                                                                                                                                                                              | Party Name:MOUNT<br>SAHIYA         | Meet No/Date:11/85-<br>ALC3/2019<br>12.09.2019 | <b>Status:</b> Deferred   |
| HQ File<br>:01/85/050/00298/AM19/                                                                                                                                                                                                                                                                                                                                                                     | RLA File<br>:10/24/040/00028/AM16/ | Lic.No/Date:1010059224<br>31.07.2015           | Defer<br>Date: 24.10.2019 |
| <p>3 <b>Decision :</b> NC considered the case as per agenda and noted that RA, Kochi was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA to expedite the reply.</p> <p>The case stands deferred to 24.10.2019.</p> |                                    |                                                |                           |

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| <b>Case No.:</b> 19/21/85-<br>ALC3/2018                                                                                                                                                                                                                                                                                                                                                                   | Party Name:IRIS PRODUCTS<br>PVT. LTD. | Meet No/Date:11/85-<br>ALC3/2019<br>12.09.2019 | <b>Status:</b> Deferred   |
| HQ File<br>:01/85/050/00213/AM19/                                                                                                                                                                                                                                                                                                                                                                         | RLA File<br>:08/24/040/00154/AM16/    | Lic.No/Date:0810135918<br>21.08.2015           | Defer<br>Date: 24.10.2019 |
| <p>4 <b>Decision :</b> NC considered the case as per agenda and noted that RA, Ahmedabad was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA to expedite the reply.</p> <p>The case stands deferred to 24.10.2019.</p> |                                       |                                                |                           |

प्रद्युम्न साहू/PRADYUMNA SAHU  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
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| <b>Case No.:105/21/85-ALC3/2018</b>                                                                                                                                                                                                                                                                                                                                                                       | Party Name:SANSTAR BIO-POLYMERS LIMITED | Meet No/Date:11/85-ALC3/2019<br>12.09.2019 | <b>Status:Deferred</b>    |
| HQ File<br>:01/85/050/00299/AM19/                                                                                                                                                                                                                                                                                                                                                                         | RLA File<br>:08/24/040/00164/AM16/      | Lic.No/Date:0810135976<br>04.09.2015       | Defer<br>Date: 24.10.2019 |
| <p>5 <b>Decision :</b> NC considered the case as per agenda and noted that RA, Ahmedabad was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA to expedite the reply.</p> <p>The case stands deferred to 24.10.2019.</p> |                                         |                                            |                           |

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| <b>Case No.:107/21/85-ALC3/2018</b>                                                                                                                                                                                                                                                                                                                                                                   | Party Name:ACCELERATED FREEZE DRYING CO. LTD. | Meet No/Date:11/85-ALC3/2019<br>12.09.2019 | <b>Status:Deferred</b>    |
| HQ File<br>:01/85/050/00301/AM19/                                                                                                                                                                                                                                                                                                                                                                     | RLA File<br>:10/24/040/00086/AM16/            | Lic.No/Date:1010059347<br>18.12.2015       | Defer<br>Date: 24.10.2019 |
| <p>6 <b>Decision :</b> NC considered the case as per agenda and noted that RA, Kochi was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA to expedite the reply.</p> <p>The case stands deferred to 24.10.2019.</p> |                                               |                                            |                           |

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| <b>Case No.:57/21/85-ALC3/2018</b>                                                                                                                                                                                                                                                                                                                                                                     | Party Name:NUTRIVITA FOODS PVT.LTD. | Meet No/Date:11/85-ALC3/2019<br>12.09.2019 | <b>Status:Deferred</b>    |
| HQ File<br>:01/85/050/00251/AM19/                                                                                                                                                                                                                                                                                                                                                                      | RLA File<br>:03/95/040/00848/AM16/  | Lic.No/Date:0310802344<br>08.02.2016       | Defer<br>Date: 24.10.2019 |
| <p>7 <b>Decision :</b> NC considered the case as per agenda and noted that RA, Mumbai was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA to expedite the reply.</p> <p>The case stands deferred to 24.10.2019.</p> |                                     |                                            |                           |

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| <b>Case No.:33/21/85-ALC3/2018</b>                                                                                                                                                                                                                                              | Party Name:NIRMITI PRECISION PVT.LTD. | Meet No/Date:11/85-ALC3/2019<br>12.09.2019 | <b>Status:Deferred</b>    |
| HQ File<br>:01/85/050/00227/AM19/                                                                                                                                                                                                                                               | RLA File<br>:31/83/040/00154/AM16/    | Lic.No/Date:3110065947<br>12.02.2016       | Defer<br>Date: 24.10.2019 |
| <p>8 <b>Decision :</b> NC considered the case as per agenda and noted that the firm has been issued DL on 27.08.2019 for which reply is awaited. The Committee decided to send a reminder to the firm to expedite the reply.</p> <p>The case stands deferred to 24.10.2019.</p> |                                       |                                            |                           |

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| Case No.:2/21/85-ALC3/2018                                                                                                      | Party Name:FIELD FRESH<br>FOODS PRIVATE LIMITED | Meet No/Date:11/85-<br>ALC3/2019<br>12.09.2019 | Approved |
| HQ File<br>:01/85/050/00196/AM19/                                                                                               | RLA File<br>:05/23/040/00482/AM16/              | Lic.No/Date:0510397674<br>19.02.2016           |          |
| <b>Decision :</b> NC considered the case as per agenda and decided to ratify the norms of the AA allowing the following inputs; |                                                 |                                                |          |
| Export Item                                                                                                                     |                                                 |                                                |          |
| 100% Apple Juice (Net contents of imported apple juice concentrate as consumption is 11647 Kg in the export product).           |                                                 | 65991.00 Kg.                                   |          |
| Import Item                                                                                                                     |                                                 |                                                |          |
| Apple Juice concentrate                                                                                                         |                                                 | 11763.47 Kg                                    |          |
| RA may take suitable consequential action accordingly.                                                                          |                                                 |                                                |          |

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| <b>Case No.:</b> 111/21/85-ALC3/2018                                                                                                                                                                                    | Party Name:B FOURESS PRIVATE LIMITED, | Meet No/Date:11/85-ALC3/2019<br>12.09.2019 | <b>Status:Deferred</b>    |
| HQ File<br>:01/85/050/00305/AM19/                                                                                                                                                                                       | RLA File<br>:07/24/040/00398/AM16/    | Lic.No/Date:0710109476<br>07.03.2016       | Defer Date:<br>24.10.2019 |
| <b>Decision :</b> NC considered the case as per agenda and noted that the firm has been issued DL on 27.08.2019 for which reply is awaited. The Committee decided to send a reminder to the firm to expedite the reply. |                                       |                                            |                           |
| The case stands deferred to 24.10.2019.                                                                                                                                                                                 |                                       |                                            |                           |

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| Case No.:112/21/85-ALC3/2018                                                                                                                                                                                                                                                                                                                                        | Party Name:GRIFFITH LABORATORIES PVT.LTD, | Meet No/Date:11/85-ALC3/2019<br>12.09.2019 | Approved |
| HQ File<br>:01/85/050/00306/AM19/                                                                                                                                                                                                                                                                                                                                   | RLA File<br>:07/24/040/00413/AM16/        | Lic.No/Date:0710109538<br>18.03.2016       |          |
| <b>Decision :</b> NC considered the case as per agenda and decided to ratify the norms of the AA with 1.5% wastage, on the basis of the comments furnished by MoFPI in respect of similar export/import item of the firm (vide OM No.E-14011/17/2016-ED dated 28.05.2016) allowing the following inputs;                                                            |                                           |                                            |          |
| Export Item                                                                                                                                                                                                                                                                                                                                                         |                                           |                                            |          |
| Szechuan Sprinkle Flavour                                                                                                                                                                                                                                                                                                                                           |                                           | 120000.000 Kg.                             |          |
| Note: The recipe of 1.030 Kg import items contains Arto-G-Chicken flavour concentrater 2G-235-H-A – 17gm, Chile Cayenne Grand 36M – 22 gm, Chicken Flavour LIQ - 21.5 gm, Soyabean Fermented Powder Halal - 100 gm, Szechuan Pepper Oil (Zanthoxylum Bungeanum Oil) – 1.5 gm, Szechuan Pepper Ground – 80.5 gm & 020-0029-01C Vegamine 28D – 25 gm of import items) |                                           |                                            |          |



**Import Item**

|                                                 |             |
|-------------------------------------------------|-------------|
| Arto-G-Chicken flavour concentrater 2G-235-H-A  | 2040.15 Kg  |
| Chile Cayenne Grand 36M                         | 2640.60 Kg  |
| Chicken Flavour LIQ                             | 2579.72 Kg  |
| Soyabean Fermented Powder Halal                 | 12002.17 Kg |
| Szechuan Pepper Oil (Zanthoxylum Bungeanum Oil) | 180.26 Kg   |
| Szechuan Pepper Ground                          | 9662.39 Kg  |
| 020-0029-01C Vegamine 28D                       | 2802.40 Kg  |

RA may take suitable consequential action accordingly.

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| <b>Case No.:</b> 43/21/85-ALC3/2018                                                                                                                                                                                                                                                                                                                                                                | <b>Party Name:</b> 20 MICRONS LTD. | <b>Meet No/Date:</b> 11/85-ALC3/2019<br>12.09.2019 | <b>Status:</b> Deferred   |
| HQ File<br>:01/85/050/00237/AM19/                                                                                                                                                                                                                                                                                                                                                                  | RLA File<br>:34/21/040/00132/AM17/ | Lic.No/Date:3410042241<br>06.06.2016               | Defer<br>Date: 24.10.2019 |
| 12 <b>Decision :</b> NC considered the case as per agenda and noted that RA, Vadodara was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA to expedite the reply.<br><br>The case stands deferred to 24.10.2019. |                                    |                                                    |                           |

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| <b>Case No.:</b> 29/21/85-ALC3/2018                                                                                                                                                                                                                                                                                                                                                             | <b>Party Name:</b> HERBAL ISOLATES PRIVATE LIMITED | <b>Meet No/Date:</b> 11/85-ALC3/2019<br>12.09.2019 | <b>Status:</b> Deferred   |
| HQ File<br>:01/85/050/00223/AM19/                                                                                                                                                                                                                                                                                                                                                               | RLA File<br>:10/24/040/00026/AM17/                 | Lic.No/Date:1010059521<br>29.06.2016               | Defer<br>Date: 24.10.2019 |
| 13 <b>Decision :</b> NC considered the case as per agenda and noted that RA, Kochi was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA to expedite the reply.<br><br>The case stands deferred to 24.10.2019. |                                                    |                                                    |                           |

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| <b>Case No.:</b> 47/21/85-ALC3/2018                                                                                                                                                                                                                                       | <b>Party Name:</b> BELOOR BAYIR BIOTECH LTD, | <b>Meet No/Date:</b> 11/85-ALC3/2019<br>12.09.2019 | <b>Status:</b> Deferred   |
| HQ File<br>:01/85/050/00241/AM19/                                                                                                                                                                                                                                         | RLA File<br>:07/24/040/00145/AM17/           | Lic.No/Date:0710110094<br>15.07.2016               | Defer<br>Date: 24.10.2019 |
| 14 <b>Decision :</b> NC considered the case as per agenda and noted that the firm has been issued DL on 27.08.2019 for which reply is awaited. The Committee decided to send a reminder to the firm to expedite the reply.<br><br>The case stands deferred to 24.10.2019. |                                              |                                                    |                           |

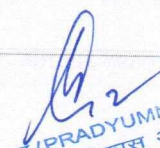


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| 15                                                                                                                                                                                                                                                                                                                                            | Case No.:13/21/85-ALC3/2018       | Party Name:GRIFFITH LABORATORIES PVT.LTD, | Meet No/Date:11/85-ALC3/2019<br>12.09.2019 | Withdrawn |
|                                                                                                                                                                                                                                                                                                                                               | HQ File<br>:01/85/050/00207/AM19/ | RLA File<br>:07/24/040/00116/AM17/        | Lic.No/Date:0710110166<br>28.07.2016       |           |
| <b>Decision :</b> NC considered the case as per agenda and noted that the firm vide email dated 28.08.2019 has informed that they are paying duty for entire import items and as such fixation of norms is not required. The Committee therefore, decided to withdraw the case.<br><br>RA may take suitable consequential action accordingly. |                                   |                                           |                                            |           |

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| 16                                                                                                                                                                                                                                                                                                                                            | Case No.:14/21/85-ALC3/2018       | Party Name:GRIFFITH LABORATORIES PVT.LTD, | Meet No/Date:11/85-ALC3/2019<br>12.09.2019 | Withdrawn |
|                                                                                                                                                                                                                                                                                                                                               | HQ File<br>:01/85/050/00208/AM19/ | RLA File<br>:07/24/040/00088/AM17/        | Lic.No/Date:0710110167<br>28.07.2016       |           |
| <b>Decision :</b> NC considered the case as per agenda and noted that the firm vide email dated 28.08.2019 has informed that they are paying duty for entire import items and as such fixation of norms is not required. The Committee therefore, decided to withdraw the case.<br><br>RA may take suitable consequential action accordingly. |                                   |                                           |                                            |           |

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| 17                                                                                                                                                                                                                                                                                                                                            | Case No.:15/21/85-ALC3/2018       | Party Name:GRIFFITH LABORATORIES PVT.LTD, | Meet No/Date:11/85-ALC3/2019<br>12.09.2019 | Withdrawn |
|                                                                                                                                                                                                                                                                                                                                               | HQ File<br>:01/85/050/00209/AM19/ | RLA File<br>:07/24/040/00087/AM17/        | Lic.No/Date:0710110168<br>28.07.2016       |           |
| <b>Decision :</b> NC considered the case as per agenda and noted that the firm vide email dated 28.08.2019 has informed that they are paying duty for entire import items and as such fixation of norms is not required. The Committee therefore, decided to withdraw the case.<br><br>RA may take suitable consequential action accordingly. |                                   |                                           |                                            |           |

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| 18                                                                                                                                                                                                                                                                     | Case No.:90/21/85-ALC3/2018       | Party Name:HERBAL ISOLATES PRIVATE LIMITED | Meet No/Date:11/85-ALC3/2019<br>12.09.2019 | Status:Deferred           |
|                                                                                                                                                                                                                                                                        | HQ File<br>:01/85/050/00284/AM19/ | RLA File<br>:10/24/040/00047/AM17/         | Lic.No/Date:1010059582<br>11.08.2016       | Defer<br>Date: 24.10.2019 |
| <b>Decision :</b> NC considered the case as per agenda and noted that the firm has been issued DL on 27.08.2019 for which reply is awaited. The Committee decided to send a reminder to the firm to expedite the reply.<br><br>The case stands deferred to 24.10.2019. |                                   |                                            |                                            |                           |

  
**प्रद्युम्न साहू/PRADYUMNA SAHU**  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
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|    | <b>Case No.:</b> 65/21/85-ALC3/2018                                                                                                                                                                                                                                                                                                              | Party Name:GRIFFITH LABORATORIES PVT.LTD, | Meet No/Date:11/85-ALC3/2019<br>12.09.2019 | <b>Status:</b> Deferred   |
| 19 | HQ File<br>:01/85/050/00259/AM19/                                                                                                                                                                                                                                                                                                                | RLA File<br>:07/24/040/00229/AM17/        | Lic.No/Date:0710110554<br>21.10.2016       | Defer<br>Date: 24.10.2019 |
|    | <b>Decision :</b> NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments.                                                                                               |                                           |                                            |                           |
|    | The case stands deferred to 24.10.2019.                                                                                                                                                                                                                                                                                                          |                                           |                                            |                           |
|    | <b>Case No.:</b> 44/21/85-ALC3/2018                                                                                                                                                                                                                                                                                                              | Party Name:JEWEL CONSUMER CARE PVT LTD    | Meet No/Date:11/85-ALC3/2019<br>12.09.2019 | <b>Status:</b> Deferred   |
|    | HQ File<br>:01/85/050/00238/AM19/                                                                                                                                                                                                                                                                                                                | RLA File<br>:34/24/040/00191/AM17/        | Lic.No/Date:3410042662<br>10.11.2016       | Defer<br>Date: 24.10.2019 |
| 20 | <b>Decision :</b> NC considered the case as per agenda and noted that RA, Vadodara was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA to expedite the reply. |                                           |                                            |                           |
|    | The case stands deferred to 24.10.2019.                                                                                                                                                                                                                                                                                                          |                                           |                                            |                           |
|    | <b>Case No.:</b> 108/21/85-ALC3/2018                                                                                                                                                                                                                                                                                                             | Party Name:QUADRAGEN VETHEALTH PVT LTD    | Meet No/Date:11/85-ALC3/2019<br>12.09.2019 | <b>Approved</b>           |
|    | HQ File<br>:01/85/050/00302/AM19/                                                                                                                                                                                                                                                                                                                | RLA File<br>:07/24/040/00304/AM17/        | Lic.No/Date:0710110849<br>27.12.2016       |                           |
| 21 | <b>Decision :</b> NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the comments of Technical Authority, i.e., Tech.2, allowing the following inputs;                                                                                                                                               |                                           |                                            |                           |
|    | Export Item                                                                                                                                                                                                                                                                                                                                      |                                           |                                            |                           |
|    | HAL Q (Chlorohydroxyquinoline 12.5%)                                                                                                                                                                                                                                                                                                             |                                           | 60000.00 Kg.                               |                           |
|    | Import Item                                                                                                                                                                                                                                                                                                                                      |                                           |                                            |                           |
|    | 8 Hydroxyquinoline 99% Min                                                                                                                                                                                                                                                                                                                       |                                           | 5775.00 Kg                                 |                           |
|    | RA may take suitable consequential action accordingly.                                                                                                                                                                                                                                                                                           |                                           |                                            |                           |
|    | <b>Case No.:</b> 109/21/85-ALC3/2018                                                                                                                                                                                                                                                                                                             | Party Name:DANISH STEEL CLUSTER PVT LTD   | Meet No/Date:11/85-ALC3/2019<br>12.09.2019 | <b>Status:</b> Deferred   |
| 22 | HQ File<br>:01/85/050/00303/AM19/                                                                                                                                                                                                                                                                                                                | RLA File<br>:07/24/040/00324/AM17/        | Lic.No/Date:0710110899<br>04.01.2017       | Defer<br>Date: 24.10.2019 |
|    | <b>Decision :</b> NC considered the case as per agenda and noted that the firm has been issued DL on 27.08.2019 for which reply is awaited. The Committee decided to send a reminder to the firm to expedite the reply.                                                                                                                          |                                           |                                            |                           |



The case stands deferred to 24.10.2019.

|                                                                                                                                                                                                                                                                                                                                                  |                                           |                                                    |                                  |
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| <b>Case No.:</b> 20/21/85-ALC3/2018                                                                                                                                                                                                                                                                                                              | <b>Party Name:</b> KURUWA ENTERPRISES     | <b>Meet No/Date:</b> 11/85-ALC3/2019<br>12.09.2019 | <b>Status:</b> Deferred          |
| <b>HQ File</b><br>:01/85/050/00214/AM19/                                                                                                                                                                                                                                                                                                         | <b>RLA File</b><br>:10/24/040/00111/AM17/ | <b>Lic.No/Date:</b> 1010059722<br>16.02.2017       | <b>Defer</b><br>Date: 24.10.2019 |
| <b>23 Decision :</b> NC considered the case as per agenda and noted that RA, Kochi was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA to expedite the reply. |                                           |                                                    |                                  |
| The case stands deferred to 24.10.2019.                                                                                                                                                                                                                                                                                                          |                                           |                                                    |                                  |

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| <b>Case No.:</b> 113/21/85-ALC3/2018                                                                                                                                                                                                                  | <b>Party Name:</b> GRIFFITH FOODS PRIVATE LIMITED | <b>Meet No/Date:</b> 11/85-ALC3/2019<br>12.09.2019 | <b>Status:</b> Deferred          |
| <b>HQ File</b><br>:01/85/050/00307/AM19/                                                                                                                                                                                                              | <b>RLA File</b><br>:07/24/040/00398/AM17/         | <b>Lic.No/Date:</b> 0710111308<br>21.03.2017       | <b>Defer</b><br>Date: 24.10.2019 |
| <b>24 Decision :</b> NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments. |                                                   |                                                    |                                  |
| The case stands deferred to 24.10.2019.                                                                                                                                                                                                               |                                                   |                                                    |                                  |

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| <b>Case No.:</b> 114/21/85-ALC3/2018                                                                                                                                                                                                                  | <b>Party Name:</b> GRIFFITH FOODS PRIVATE LIMITED | <b>Meet No/Date:</b> 11/85-ALC3/2019<br>12.09.2019 | <b>Status:</b> Deferred          |
| <b>HQ File</b><br>:01/85/050/00308/AM19/                                                                                                                                                                                                              | <b>RLA File</b><br>:07/24/040/00397/AM17/         | <b>Lic.No/Date:</b> 0710111309<br>21.03.2017       | <b>Defer</b><br>Date: 24.10.2019 |
| <b>25 Decision :</b> NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments. |                                                   |                                                    |                                  |
| The case stands deferred to 24.10.2019.                                                                                                                                                                                                               |                                                   |                                                    |                                  |

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| <b>Case No.:</b> 21/3/85-ALC3/2017                                                                                                                                                                                                                     | <b>Party Name:</b> V.V. MARINE PRODUCTS   | <b>Meet No/Date:</b> 11/85-ALC3/2019<br>12.09.2019 | <b>Approved</b>       |
| <b>HQ File</b><br>:01/85/050/00041/AM18/                                                                                                                                                                                                               | <b>RLA File</b><br>:35/24/040/00060/AM17/ | <b>Lic.No/Date:</b> 3510045145<br>29.03.2017       |                       |
| <b>26 Decision :</b> NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the comments of the Technical Authority, i.e, Central Institute of Blackishwater Aquaculture (CIBA) allowing the following inputs; |                                           |                                                    |                       |
| <b>Export Item</b>                                                                                                                                                                                                                                     |                                           |                                                    |                       |
| Block                                                                                                                                                                                                                                                  | Frozen                                    | Headless                                           | Shell-on 25316.00 Kg. |



|                                         |  |
|-----------------------------------------|--|
| Vannamei Shrimps (Litopenaeus vannamei) |  |
|-----------------------------------------|--|

#### Import Item

|                                                                                                                                                                                                                                            |              |
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| Prawn Feeds-Gold Essence Brand Pkd 10 Kg & 25 Kg Bag. As per proforma invoice #VVMarine 01/2017 Dt. 23.02.17 Feed Stage for Larva I&II, Starter I & II & Grower I&II Containing Crude Protein 36% Crude Fat 3%, Crude Fiber 4% & Moist 12% | 40505.60 Kg. |
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Note: No Vitamins/minerals as additives should be present in prawn feed.

RA may take suitable consequential action accordingly.

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| <b>Case No.:23/21/85-ALC3/2018</b>                                                                                                                                                                                                                                                                                                                 | Party Name:SARITA HANDA EXPORTS PVT LTD | Meet No/Date:11/85-ALC3/2019<br>12.09.2019 | <b>Status:Deferred</b>    |
| HQ File<br>:01/85/050/00217/AM19/                                                                                                                                                                                                                                                                                                                  | RLA File<br>:05/24/040/00062/AM18/      | Lic.No/Date:0510402543<br>12.05.2017       | Defer<br>Date: 24.10.2019 |
| 27 <b>Decision :</b> NC considered the case as per agenda and noted that CLA, Delhi was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request CLA to expedite the reply. |                                         |                                            |                           |
| The case stands deferred to 24.10.2019.                                                                                                                                                                                                                                                                                                            |                                         |                                            |                           |

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| <b>Case No.:25/21/85-ALC3/2018</b>                                                                                                                                                                                                                    | Party Name:GRIFFITH FOODS PRIVATE LIMITED | Meet No/Date:11/85-ALC3/2019<br>12.09.2019 | <b>Status:Deferred</b>    |
| HQ File<br>:01/85/050/00219/AM19/                                                                                                                                                                                                                     | RLA File<br>:07/24/040/00077/AM18/        | Lic.No/Date:0710111755<br>14.06.2017       | Defer<br>Date: 24.10.2019 |
| 28 <b>Decision :</b> NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments. |                                           |                                            |                           |
| The case stands deferred to 24.10.2019.                                                                                                                                                                                                               |                                           |                                            |                           |

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| <b>Case No.:26/21/85-ALC3/2018</b>                                                                                                                                                                                                                    | Party Name:GRIFFITH FOODS PRIVATE LIMITED | Meet No/Date:11/85-ALC3/2019<br>12.09.2019 | <b>Status:Deferred</b>    |
| HQ File<br>:01/85/050/00220/AM19/                                                                                                                                                                                                                     | RLA File<br>:07/24/040/00078/AM18/        | Lic.No/Date:0710111756<br>14.06.2017       | Defer<br>Date: 24.10.2019 |
| 29 <b>Decision :</b> NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments. |                                           |                                            |                           |



The case stands deferred to 24.10.2019.

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| <b>Case No.:</b> 27/21/85-<br>ALC3/2018                                                                                                                                                                                                               | Party Name:GRIFFITH<br>FOODS PRIVATE LIMITED | Meet No/Date:11/85-<br>ALC3/2019<br>12.09.2019 | <b>Status:</b> Deferred   |
| HQ File<br>:01/85/050/00221/AM19/                                                                                                                                                                                                                     | RLA File<br>:07/24/040/00079/AM18/           | Lic.No/Date:0710111757<br>14.06.2017           | Defer<br>Date: 24.10.2019 |
| 30 <b>Decision :</b> NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments. |                                              |                                                |                           |
| The case stands deferred to 24.10.2019.                                                                                                                                                                                                               |                                              |                                                |                           |

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| <b>Case No.:</b> 28/21/85-<br>ALC3/2018                                                                                                                                                                                                               | Party Name:TTK<br>HEALTHCARE LIMITED | Meet No/Date:11/85-<br>ALC3/2019<br>12.09.2019 | <b>Status:</b> Deferred   |
| HQ File<br>:01/85/050/00222/AM19/                                                                                                                                                                                                                     | RLA File<br>:07/24/040/00064/AM18/   | Lic.No/Date:0710111784<br>20.06.2017           | Defer<br>Date: 24.10.2019 |
| 31 <b>Decision :</b> NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments. |                                      |                                                |                           |
| The case stands deferred to 24.10.2019.                                                                                                                                                                                                               |                                      |                                                |                           |

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| <b>Case No.:</b> 89/21/85-<br>ALC3/2018                                                                                                                                                                                    | Party Name:HERBAL<br>ISOLATES PRIVATE<br>LIMITED | Meet No/Date:11/85-<br>ALC3/2019<br>12.09.2019 | <b>Status:</b> Deferred   |
| HQ File<br>:01/85/050/00283/AM19/                                                                                                                                                                                          | RLA File<br>:10/24/040/00021/AM18/               | Lic.No/Date:1010059785<br>12.07.2017           | Defer<br>Date: 24.10.2019 |
| 32 <b>Decision :</b> NC considered the case as per agenda and noted that the firm has been issued DL on 27.08.2019 for which reply is awaited. The Committee decided to send a reminder to the firm to expedite the reply. |                                                  |                                                |                           |
| The case stands deferred to 24.10.2019.                                                                                                                                                                                    |                                                  |                                                |                           |

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| <b>Case No.:</b> 30/21/85-<br>ALC3/2018                                                                                                                                                                                                               | Party Name:SAMESKY<br>CONFECTIONERIES INDIA<br>PVT. LTD. | Meet No/Date:11/85-<br>ALC3/2019<br>12.09.2019 | <b>Status:</b> Deferred   |
| HQ File<br>:01/85/050/00224/AM19/                                                                                                                                                                                                                     | RLA File<br>:07/24/040/00123/AM18/                       | Lic.No/Date:0710112008<br>10.08.2017           | Defer<br>Date: 24.10.2019 |
| 33 <b>Decision :</b> NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments. |                                                          |                                                |                           |
| The case stands deferred to 24.10.2019.                                                                                                                                                                                                               |                                                          |                                                |                           |

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| 34 <b>Case No.:</b> 88/21/85-<br>ALC3/2018 | Party Name:HERBAL<br>ISOLATES PRIVATE | Meet No/Date:11/85-<br>ALC3/2019 | <b>Status:</b> Deferred |
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|                                                                                                                                                                                                                         | LIMITED                            | 12.09.2019                           |                           |
| HQ File<br>:01/85/050/00282/AM19/                                                                                                                                                                                       | RLA File<br>:10/24/040/00029/AM18/ | Lic.No/Date:1010059794<br>16.08.2017 | Defer<br>Date: 24.10.2019 |
| <b>Decision :</b> NC considered the case as per agenda and noted that the firm has been issued DL on 27.08.2019 for which reply is awaited. The Committee decided to send a reminder to the firm to expedite the reply. |                                    |                                      |                           |
| The case stands deferred to 24.10.2019.                                                                                                                                                                                 |                                    |                                      |                           |

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| <b>Case No.:</b> 21/5/85-ALC3/2017 | Party Name:LEELA DISTILLERIES PRIVATE LIMITED                                                                                                                                                                                                      | Meet No/Date:11/85-ALC3/2019<br>12.09.2019 | <b>Status:</b> Deferred   |
| HQ File<br>:01/85/050/00075/AM18/  | RLA File<br>:25/24/040/00004/AM18/                                                                                                                                                                                                                 | Lic.No/Date:2510004874<br>17.08.2017       | Defer<br>Date: 24.10.2019 |
| 35                                 | <b>Decision :</b> NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments. |                                            |                           |
|                                    | The case stands deferred to 24.10.2019.                                                                                                                                                                                                            |                                            |                           |

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| <b>Case No.:</b> 58/21/85-ALC3/2018     | Party Name:TTK HEALTHCARE LIMITED                                                                                                                                                                                                                  | Meet No/Date:11/85-ALC3/2019<br>12.09.2019 | <b>Status:</b> Deferred   |
| HQ File<br>:01/85/050/00252/AM19/       | RLA File<br>:07/24/040/00185/AM18/                                                                                                                                                                                                                 | Lic.No/Date:0710112288<br>23.10.2017       | Defer<br>Date: 24.10.2019 |
| 36                                      | <b>Decision :</b> NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments. |                                            |                           |
| The case stands deferred to 24.10.2019. |                                                                                                                                                                                                                                                    |                                            |                           |

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| <b>Case No.:</b> 35/21/85-ALC3/2018 | Party Name:WESTERN INDIA CASHEW COMPANY (P) LTD., | Meet No/Date:11/85-ALC3/2019<br>12.09.2019 | <b>Status:</b> Deferred   |
| HQ File<br>:01/85/050/00229/AM19/   | RLA File<br>:05/24/040/00170/AM16/                | Lic.No/Date:0510405050<br>22.12.2017       | Defer<br>Date: 24.10.2019 |

37 **Decision** NC considered the case as per agenda and noted that CLA, Delhi was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request CLA to expedite the reply.

The case stands deferred to 24.10.2019.

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| <b>Case No.:</b> 64/21/85-ALC3/2018 | Party Name: TE CONNECTIVITY INDIA PVT LTD | Meet No/Date:11/85-ALC3/2019<br>12.09.2019 | <b>Approved</b>                      |
| 38                                  | HQ File<br>:01/85/050/00258/AM19/         | RLA File<br>:07/24/040/00228/AM18/         | Lic.No/Date:0710112626<br>03.01.2018 |



**Decision :** NC considered the case as per agenda and noted that the norms of the similar export/import items of the firm has been fixed in M.No. 9/85 dated 08.08.2019 on the basis of the comments of the Technical Authority, i.e., DIPP vide their U.O. No. P-47011/194/2019-TSW dated 27.08.2019. The Committee therefore, decided to fix the norms on the subject AA on the similar way, allowing the following inputs;

|                                           |                                       |
|-------------------------------------------|---------------------------------------|
| Fixing Complete Locking System (Goodrich) | Net Weight 2568.24 Kg. ( 240000 Nos.) |
|-------------------------------------------|---------------------------------------|

**Import Item**

|                                                       |                                         |
|-------------------------------------------------------|-----------------------------------------|
| Peek Luvocom 1105/CF/30/EM2290581-1                   | 1576.36 Kg. with accountability clause. |
| CLS(Goodrich) Compression Spring-412 076-00 2196381-1 | Net to Net with accountability clause   |
| CLS(Goodrich) Torsion Spring-412 075-00 2196384-1     | Net to Net with accountability clause   |
| Ultramid A3X2G7 35 Percentage of 2136406-1            | 203.40 Kgs with accountability clause   |

RA may take subsequent consequential action accordingly.

|                                                                                                                                                                                                                                                                                                                                                                                                                                             |                                                 |                                                    |                                  |
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| <b>Case No.:</b> 115/21/85-ALC3/2018                                                                                                                                                                                                                                                                                                                                                                                                        | <b>Party Name:</b> DANISH STEEL CLUSTER PVT LTD | <b>Meet No/Date:</b> 11/85-ALC3/2019<br>12.09.2019 | <b>Status:</b> Deferred          |
| <b>HQ File</b><br>:01/85/050/00309/AM19/                                                                                                                                                                                                                                                                                                                                                                                                    | <b>RLA File</b><br>:07/24/040/00293/AM18/       | <b>Lic.No/Date:</b> 0710112742<br>24.01.2018       | <b>Defer</b><br>Date: 24.10.2019 |
| <p><b>Decision :</b> NC considered the case as per agenda and decided to seek the following information from the firm on the basis of comments of Technical Authority, i.e, Tech.1;</p> <p>39</p> <p>i) Nett content of import item in each export product separately.</p> <p>ii) O.D. of import item.</p> <p>iii) Justification for 6.84% wastage.</p> <p>iv) Value of scrap generated.</p> <p>The case stands deferred to 24.10.2019.</p> |                                                 |                                                    |                                  |

|                                                                                                                                                                                                                                                                                         |                                                |                                                    |                                  |
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| <b>Case No.:</b> 95/21/85-ALC3/2018                                                                                                                                                                                                                                                     | <b>Party Name:</b> DUKES CONSUMER CARE LIMITED | <b>Meet No/Date:</b> 11/85-ALC3/2019<br>12.09.2019 | <b>Status:</b> Deferred          |
| <b>HQ File</b><br>:01/85/050/00289/AM19/                                                                                                                                                                                                                                                | <b>RLA File</b><br>:09/24/040/00467/AM18/      | <b>Lic.No/Date:</b> 0910066005<br>20.02.2018       | <b>Defer</b><br>Date: 24.10.2019 |
| <p><b>Decision :</b> NC considered the case as per agenda and noted that the firm has been issued DL on 27.08.2019 for which reply is awaited. The Committee decided to send a reminder to the firm to expedite the reply.</p> <p>40</p> <p>The case stands deferred to 24.10.2019.</p> |                                                |                                                    |                                  |

प्रद्युम्न साहू, PRADYUMNA SAHU  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



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| <b>Case No.:37/21/85-ALC3/2018</b>                                                                                                                                                                     | Party Name:HERBOCHEM                                                   | Meet No/Date:11/85-ALC3/2019<br>12.09.2019 | <b>Approved</b>          |
| HQ File<br>:01/85/050/00231/AM19/                                                                                                                                                                      | RLA File<br>:09/24/040/00595/AM18/                                     | Lic.No/Date:0910066030<br>07.03.2018       | Defer<br>Date:12.09.2019 |
| <b>Decision :</b> NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.2, allowing the following inputs; |                                                                        |                                            |                          |
| 41                                                                                                                                                                                                     | <b>Export Item</b>                                                     |                                            |                          |
|                                                                                                                                                                                                        | Extract Ipecacuanha (Ipecac Conc Having 2% Alkaloids)                  | 1.00 Kg.                                   |                          |
|                                                                                                                                                                                                        | <b>Import Item</b>                                                     |                                            |                          |
|                                                                                                                                                                                                        | Ipecacuanha (Ipecac Roots) (Dry Roots) (Alkaloid content 1.9% to 2.1%) | 1.05 Kg                                    |                          |
|                                                                                                                                                                                                        | RA may take suitable consequential action accordingly.                 |                                            |                          |

|                                     |                                                                                                                                                                                                                                                                                                                                                   |                                            |                           |
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| <b>Case No.:116/21/85-ALC3/2018</b> | Party Name:PARADIGM STONE INDIA PRIVATE LIMITED                                                                                                                                                                                                                                                                                                   | Meet No/Date:11/85-ALC3/2019<br>12.09.2019 | <b>Status:Deferred</b>    |
| HQ File<br>:01/85/050/00310/AM19/   | RLA File<br>:07/24/040/00362/AM18/                                                                                                                                                                                                                                                                                                                | Lic.No/Date:0710113092<br>10.04.2018       | Defer<br>Date: 24.10.2019 |
| 42                                  | <b>Decision :</b> NC considered the case as per agenda and noted that RA, Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA to expedite the reply. |                                            |                           |
|                                     | The case stands deferred to 24.10.2019.                                                                                                                                                                                                                                                                                                           |                                            |                           |

|                                    |                                                                                                                                                                                                                                                                                                                                                   |                                            |                           |
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| <b>Case No.:40/21/85-ALC3/2018</b> | Party Name:APOZEM NATURALS PRIVATE LIMITED                                                                                                                                                                                                                                                                                                        | Meet No/Date:11/85-ALC3/2019<br>12.09.2019 | <b>Status:Deferred</b>    |
| HQ File<br>:01/85/050/00234/AM19/  | RLA File<br>:07/24/040/00001/AM19/                                                                                                                                                                                                                                                                                                                | Lic.No/Date:0710113232<br>04.05.2018       | Defer<br>Date: 24.10.2019 |
| 43                                 | <b>Decision :</b> NC considered the case as per agenda and noted that RA, Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA to expedite the reply. |                                            |                           |
|                                    | The case stands deferred to 24.10.2019.                                                                                                                                                                                                                                                                                                           |                                            |                           |

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| <b>Case No.:55/21/85-ALC3/2018</b> | Party Name:VEERPRABHU EXPORT HOUSE | Meet No/Date:11/85-ALC3/2019<br>12.09.2019 | <b>Status:Deferred</b>    |
| HQ File<br>:01/85/050/00249/AM19/  | RLA File<br>:03/95/040/00071/AM19/ | Lic.No/Date:0310820844<br>08.05.2018       | Defer<br>Date: 24.10.2019 |
| 44                                 |                                    |                                            |                           |



**Decision :** NC considered the case as per agenda and noted that RA, Mumbai was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA to expedite the reply.

The case stands deferred to 24.10.2019.

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| <b>Case No.:</b> 42/21/85-<br>ALC3/2018 | Party Name:AGRI-PURE<br>NATURAL FOODS<br>PRIVATE LIMITED | Meet No/Date:11/85-<br>ALC3/2019<br>12.09.2019 | <b>Status:</b> Deferred   |
| HQ File<br>:01/85/050/00236/AM19/       | RLA File<br>:31/83/040/00013/AM19/                       | Lic.No/Date:3110067075<br>08.06.2018           | Defer<br>Date: 24.10.2019 |

**Decision :** NC considered the case as per agenda and decided to seek following information from the firm on the basis of comments of Technical Authority, i.e, MoFPI vide OM No. E-14011/20/2018-ED dated 20<sup>th</sup> August, 2019;

- 45
- The export item is ambiguous between Coriander Powder and Coriander Powder Spice mix blend mix. Is there any other spices mix in the export item? If yes, technical details are required.
  - The technical details i.e. the process flowchart, recipe cum mass balance statement, wastage including the value realized, etc.
  - Technical justification of 7% wastage claimed due to simple processes of sorting, grading and grinding/mixing

The case stands deferred to 24.10.2019.

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| <b>Case No.:</b> 41/21/85-<br>ALC3/2018 | Party Name:SUKASO<br>CERACOLORS PVT LTD | Meet No/Date:11/85-<br>ALC3/2019<br>12.09.2019 | <b>Status:</b> Deferred   |
| HQ File<br>:01/85/050/00235/AM19/       | RLA File<br>:09/24/040/00078/AM19/      | Lic.No/Date:0910066326<br>11.06.2018           | Defer<br>Date: 24.10.2019 |

- 46 **Decision :** NC considered the case as per agenda and noted that RA, Hyderabad was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA to expedite the reply.

The case stands deferred to 24.10.2019.

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| <b>Case No.:</b> 45/21/85-<br>ALC3/2018 | Party Name:BIO-GEN<br>EXTRACTS PVT LTD | Meet No/Date:11/85-<br>ALC3/2019<br>12.09.2019 | <b>Status:</b> Deferred   |
| HQ File<br>:01/85/050/00239/AM19/       | RLA File<br>:07/24/040/00056/AM19/     | Lic.No/Date:0710113534<br>04.07.2018           | Defer<br>Date: 24.10.2019 |

- 47 **Decision :** NC considered the case as per agenda and noted that RA, Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA to expedite the reply.

The case stands deferred to 24.10.2019.



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| <b>Case No.:</b> 60/21/85-<br>ALC3/2018                                                                                                                                                                                                                                                                                                                                                          | <b>Party Name:</b> TASTE L FINE<br>FOOD PRIVATE LIMITED | <b>Meet No/Date:</b> 11/85-<br>ALC3/2019<br>12.09.2019 | <b>Status:</b> Deferred   |
| HQ File<br>:01/85/050/00254/AM19/                                                                                                                                                                                                                                                                                                                                                                | RLA File<br>:03/95/040/00544/AM19/                      | Lic.No/Date:0310823448<br>30.08.2018                   | Defer<br>Date: 24.10.2019 |
| 48 <b>Decision :</b> NC considered the case as per agenda and noted that RA, Mumbai was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA to expedite the reply.<br><br>The case stands deferred to 24.10.2019. |                                                         |                                                        |                           |

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| <b>Case No.:</b> 48/21/85-<br>ALC3/2018                                                                                                                                                                                                                                                                                                                                                             | <b>Party Name:</b> SATURN<br>INDUSTRIES | <b>Meet No/Date:</b> 11/85-<br>ALC3/2019<br>12.09.2019 | <b>Status:</b> Deferred   |
| HQ File<br>:01/85/050/00242/AM19/                                                                                                                                                                                                                                                                                                                                                                   | RLA File<br>:07/24/040/00141/AM19/      | Lic.No/Date:0710113806<br>03.09.2018                   | Defer<br>Date: 24.10.2019 |
| 49 <b>Decision :</b> NC considered the case as per agenda and noted that RA, Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA to expedite the reply.<br><br>The case stands deferred to 24.10.2019. |                                         |                                                        |                           |

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| <b>Case No.:</b> 61/21/85-<br>ALC3/2018                                                                                                                                                                                                                                                                                                                                                          | <b>Party Name:</b> PRAGATI<br>GLASS PRIVATE LIMITED | <b>Meet No/Date:</b> 11/85-<br>ALC3/2019<br>12.09.2019 | <b>Status:</b> Deferred   |
| HQ File<br>:01/85/050/00255/AM19/                                                                                                                                                                                                                                                                                                                                                                | RLA File<br>:03/95/040/00563/AM19/                  | Lic.No/Date:0310823609<br>06.09.2018                   | Defer<br>Date: 24.10.2019 |
| 50 <b>Decision :</b> NC considered the case as per agenda and noted that RA, Mumbai was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA to expedite the reply.<br><br>The case stands deferred to 24.10.2019. |                                                     |                                                        |                           |

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| <b>Case No.:</b> 59/21/85-<br>ALC3/2018                                                                                                                                                                                                                                                                                                                                                            | <b>Party Name:</b> NATURAL<br>HERBS & FORMULATIONS | <b>Meet No/Date:</b> 11/85-<br>ALC3/2019<br>12.09.2019 | <b>Status:</b> Deferred   |
| HQ File<br>:01/85/050/00253/AM19/                                                                                                                                                                                                                                                                                                                                                                  | RLA File<br>:61/24/040/00008/AM19/                 | Lic.No/Date:6110001542<br>17.09.2018                   | Defer<br>Date: 24.10.2019 |
| 51 <b>Decision :</b> NC considered the case as per agenda and noted that RA, Mordabad was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA to expedite the reply.<br><br>The case stands deferred to 24.10.2019. |                                                    |                                                        |                           |



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| Case No.:62/21/85-ALC3/2018                                                                                                                                                                                                                                                                                 | Party Name:GRIFFITH FOODS PRIVATE LIMITED | Meet No/Date:11/85-ALC3/2019<br>12.09.2019 | Status:Deferred           |
| HQ File<br>:01/85/050/00256/AM19/                                                                                                                                                                                                                                                                           | RLA File<br>:07/24/040/00125/AM19/        | Lic.No/Date:0710113976<br>08.10.2018       | Defer<br>Date: 24.10.2019 |
| <p>52 <b>Decision</b> : NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments.</p> <p>The case stands deferred to 24.10.2019.</p> |                                           |                                            |                           |

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| Case No.:63/21/85-ALC3/2018       | Party Name:BOMMIDALA ENTERPRISES PVT.LTD | Meet No/Date:11/85-ALC3/2019<br>12.09.2019 | Approved |
| HQ File<br>:01/85/050/00257/AM19/ | RLA File<br>:09/24/040/00320/AM19/       | Lic.No/Date:0910066746<br>12.10.2018       |          |

**Decision :** NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of comments of the Technical Authority, i.e., DIPP vide OM No. P-47011/201/2019-TSW dated 19.08.2019, allowing the following inputs;

#### Export Item No.1

|                                                                                                                                                                                                |               |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------|
| Cigarettes with filter plug 84 MM packed in hinged lid packets<br>(Total Number of cigarettes 30,00,00,000 Nos. Packed in 30000 Master Cartons, each Master Carton Contains 10,000 cigarettes) | 30000 cartons |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------|

#### Import Item

|                                                                        |                              |
|------------------------------------------------------------------------|------------------------------|
| Cut tobacco                                                            | 157106.25 kg                 |
| Cut Roll Expansion Stem (CRES)                                         | Net + 5%                     |
| Acetate Tow                                                            | Net to Net length basis + 5% |
| Cigarette Paper Width 26.50 MM X 6000 MTRS X 50 CU / 25 Gsm - KS 84 MM | 20738025 meter               |
| Cork / White Tipping Paper / Width 50 MM To 64 MM                      | 4189500 meter                |
| Tobacco Flavourings concentrate / essens                               | 900 kg                       |
| BOPP film for packet (20 to 25 micron)                                 | 6900 kg                      |
| BOPP film for card board outer (20 to 25 micron)                       | 3900 kg                      |
| Tear of ribbon self adhesive for packet                                | 3000000 meter                |
| Tear of ribbon self adhesive for Outer                                 | 540000 meter                 |

#### Export Item 2

|                                                        |               |
|--------------------------------------------------------|---------------|
| Cigarettes with filter plug 100 mm packed in soft pack | 30000 cartons |
|--------------------------------------------------------|---------------|



|                                                                                                                              |  |
|------------------------------------------------------------------------------------------------------------------------------|--|
| (Total Number of cigarettes 30,00,00,000 Nos. Packed in 30000 Master Cartons, Each Master Carton Contains 10,000 cigarettes) |  |
|------------------------------------------------------------------------------------------------------------------------------|--|

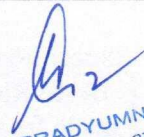
#### Import Item

|                                                                         |                              |
|-------------------------------------------------------------------------|------------------------------|
| Cut tobacco                                                             | 179550 kg                    |
| Cut Roll Expansion Stem (CRES)                                          | Net + 5%                     |
| Acetate Tow                                                             | Net to Net length basis + 5% |
| Cigarette Paper width 26.50 MM X 4500 MTRS X 60 CU / 34 GSM - KS 100 MM | 24029775                     |
| Cork / White Tipping Paper / width 50 MM To 64 MM                       | 4189500 meter                |
| Tobacco Flavourings concentrate / essens                                | 900 kg                       |
| Coated Paper for Soft Pack - 90 to 100 GSM                              | 35910 kg                     |
| BOPP film for packet (20 to 25 micron)                                  | 6000 kg                      |
| BOPP film for card board outer (20 to 25 micron)                        | 3900 kg                      |

RA may take suitable consequential action accordingly.

|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 |                                                |                                                    |                           |
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| <b>Case No.:</b> 6/18/85-ALC3/2018                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | <b>Party Name:</b> UMALAXMI ORGANICS PVT. LTD. | <b>Meet No/Date:</b> 11/85-ALC3/2019<br>12.09.2019 | <b>Status:</b> Deferred   |
| HQ File<br>:01/85/050/00168/AM19/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | RLA File<br>:13/24/040/00113/AM19/             | Lic.No/Date:1310049120<br>05.11.2018               | Defer<br>Date: 24.10.2019 |
| <p><b>Decision :</b> NC considered the case as per agenda and noted that the Technical Authority, i.e., Tech.1 vide his comments dated 18.09.2019 has stated that the information furnished by the firm is not satisfactory. Since by-product has a substantial commercial value which the applicant is not extracting. He has suggested to call the firm for PH to know about the by-product, its market value, different stages of manufacturing process, wastage generated at each stage etc. Accordingly, the Committee decided to call the firm for PH.</p> <p>The case stands deferred to 24.10.2019.</p> |                                                |                                                    |                           |

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| <b>Case No.:</b> 68/21/85-ALC3/2018                                                                                                                                                                                                                                           | <b>Party Name:</b> KOMATHA IMPEX PRIVATE LIMITED | <b>Meet No/Date:</b> 11/85-ALC3/2019<br>12.09.2019 | <b>Status:</b> Deferred   |
| HQ File<br>:01/85/050/00262/AM19/                                                                                                                                                                                                                                             | RLA File<br>:04/24/040/00166/AM19/               | Lic.No/Date:0410164857<br>08.11.2018               | Defer<br>Date: 24.10.2019 |
| <p><b>Decision :</b> NC considered the case as per agenda and noted that the firm has been issued DL on 27.08.2019 for which reply is awaited. The Committee decided to send a reminder to the firm to expedite the reply.</p> <p>The case stands deferred to 24.10.2019.</p> |                                                  |                                                    |                           |

  
 प्रद्युम्न साह / PRADYUMNA SAHU  
 विदेश व्यापार विकास अधिकारी  
 Foreign Trade Development Officer  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य विभाग / Deptt. of Commerce  
 उद्योग भवन, नई दिल्ली  
 Udyog Bhawan, New Delhi



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| <b>Case No.:70/21/85-ALC3/2018</b>                                                                                                                                                                                                                                                                                                                   | Party Name:SAMESKY CONFECTIONERIES INDIA PVT. LTD. | Meet No/Date:11/85-ALC3/2019<br>12.09.2019 | <b>Status:Deferred</b>    |
| HQ File<br>:01/85/050/00264/AM19/                                                                                                                                                                                                                                                                                                                    | RLA File<br>:07/24/040/00196/AM19/                 | Lic.No/Date:0710114142<br>19.11.2018       | Defer<br>Date: 24.10.2019 |
| 56 <b>Decision :</b> NC considered the case as per agenda and noted that RA, Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA to expedite the reply. |                                                    |                                            |                           |
| The case stands deferred to 24.10.2019.                                                                                                                                                                                                                                                                                                              |                                                    |                                            |                           |

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| <b>Case No.:73/21/85-ALC3/2018</b>                                                                                                                                                                                         | Party Name:RAVI FOODS P.LTD.,      | Meet No/Date:11/85-ALC3/2019<br>12.09.2019 | <b>Status:Deferred</b>    |
| HQ File<br>:01/85/050/00267/AM19/                                                                                                                                                                                          | RLA File<br>:09/24/040/00566/AM18/ | Lic.No/Date:0910066927<br>30.11.2018       | Defer<br>Date: 24.10.2019 |
| 57 <b>Decision :</b> NC considered the case as per agenda and noted that the firm has been issued DL on 27.08.2019 for which reply is awaited. The Committee decided to send a reminder to the firm to expedite the reply. |                                    |                                            |                           |
| The case stands deferred to 24.10.2019.                                                                                                                                                                                    |                                    |                                            |                           |

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| <b>Case No.:74/21/85-ALC3/2018</b>                                                                                                                                                                                         | Party Name:RAVI FOODS P.LTD.,      | Meet No/Date:11/85-ALC3/2019<br>12.09.2019 | <b>Status:Deferred</b>    |
| HQ File<br>:01/85/050/00268/AM19/                                                                                                                                                                                          | RLA File<br>:09/24/040/00567/AM18/ | Lic.No/Date:0910066928<br>30.11.2018       | Defer<br>Date: 24.10.2019 |
| 58 <b>Decision :</b> NC considered the case as per agenda and noted that the firm has been issued DL on 27.08.2019 for which reply is awaited. The Committee decided to send a reminder to the firm to expedite the reply. |                                    |                                            |                           |
| The case stands deferred to 24.10.2019.                                                                                                                                                                                    |                                    |                                            |                           |

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| <b>Case No.:76/21/85-ALC3/2018</b>                                                                                                                                                                                                                    | Party Name:SUPER HOUSE LIMITED     | Meet No/Date:11/85-ALC3/2019<br>12.09.2019 | <b>Approved</b> |
| HQ File<br>:01/85/050/00270/AM19/                                                                                                                                                                                                                     | RLA File<br>:06/24/040/00053/AM19/ | Lic.No/Date:0610039065<br>17.12.2018       |                 |
| 59 <b>Decision :</b> NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of comments of the Technical Authority, i.e., DIPP vide OM No. P-47011/210/2019-TSW dated 14.08.2019, allowing the following inputs; |                                    |                                            |                 |
| Export Item No.1                                                                                                                                                                                                                                      |                                    |                                            |                 |
| Horse Riding Body Protector for Adult made from rubber sheet 12 mm and 24mm contents in export product                                                                                                                                                |                                    | 6313 nos                                   |                 |



|                                                                                                           |                   |
|-----------------------------------------------------------------------------------------------------------|-------------------|
| 1. Rubber Sheet 12 mm should be 631.62 sq.meter                                                           |                   |
| 2. Rubber Sheet 24 mm should be 2044.20 sq.meter                                                          |                   |
| Horse Riding Body Protector for Junior made from rubber sheet 12 mm and 24mm contents in export product   |                   |
| 1. Rubber Sheet 12 mm should be 654.78 sq.meter                                                           | 7314 nos          |
| 2. Rubber Sheet 24 mm should be 2020.06 sq.meter                                                          |                   |
| <b>Import Item</b>                                                                                        |                   |
| 2211 kg. Rubber Sheet 105 cms (width) +- 5% , x 160 cms (Length) +- 5% x 12 mm +- 10% (T.C Rubber Sheet)  | 1350.7156 sq. Mt. |
| 16484 kg. Rubber Sheet 105 cms (width) +- 5% , x 160 cms (Length) +- 5% x 24 mm +- 10% (T.C Rubber Sheet) | 4267.4730 sq. Mt. |
| RA may take suitable consequential action accordingly.                                                    |                   |

|                                                                                                                                                                                                                                    |                                                                                                                                                                                                                                                                                                                                                                                                                |                                            |                           |
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| <b>Case No.:</b> 77/21/85-ALC3/2018                                                                                                                                                                                                | Party Name:KANGAROO HEALTH CARE                                                                                                                                                                                                                                                                                                                                                                                | Meet No/Date:11/85-ALC3/2019<br>12.09.2019 | <b>Status:</b> Deferred   |
| HQ File<br>:01/85/050/00271/AM19/                                                                                                                                                                                                  | RLA File<br>:08/24/040/00251/AM19/                                                                                                                                                                                                                                                                                                                                                                             | Lic.No/Date:0810144092<br>19.12.2018       | Defer<br>Date: 24.10.2019 |
| <b>Decision :</b> NC considered the case as per agenda and decided to seek the following information from the firm on the basis of comments of Technical Authority, i.e, DIPP vide O.M. No. P-47011/211/2019-TSW dated 21.08.2019; |                                                                                                                                                                                                                                                                                                                                                                                                                |                                            |                           |
| 60                                                                                                                                                                                                                                 | i) Net import content of all the inputs in each export product separately.<br>ii) Complete calculation for requirement of raw materials and its commercial value.<br>iii) Indigenous items with quantity, if any, to be used in the manufacturing of export product.<br>iv) Production of export product viz. a. viz consumption of raw materials for the last 3 years duly certified by Chartered Accountant. |                                            |                           |
| The case stands deferred to 24.10.2019.                                                                                                                                                                                            |                                                                                                                                                                                                                                                                                                                                                                                                                |                                            |                           |

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| <b>Case No.:</b> 79/21/85-ALC3/2018 | Party Name:HERBAL ISOLATES PRIVATE LIMITED | Meet No/Date:11/85-ALC3/2019<br>12.09.2019 | <b>Status:</b> Deferred   |
| HQ File<br>:01/85/050/00273/AM19/   | RLA File<br>:10/24/040/00079/AM19/         | Lic.No/Date:1010060090<br>21.12.2018       | Defer<br>Date: 24.10.2019 |



**Decision :** NC considered the case as per agenda and decided to seek the following information from the firm on the basis of comments of Technical Authority, i.e, MoFPI vide O.M. No. E-14011/3/2018-ED dated 20.08.2019;

- i) Technical details like recipe cum mass balance statement .
- ii) Process flowchart explicitly showing the ingredients used in the recipe, their proportion (weightage)
- iii) Mass balance changes at each stage of processing and the by-products generated, etc.
- iv) Details of value realized from the by-products/wastage, if any.

The case stands deferred to 24.10.2019.

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| <b>Case No.:</b> 81/21/85-ALC3/2018                                                                                                                                                                                                                                                                                                                  | <b>Party Name:</b> NATURAL HERBS & FORMULATIONS | <b>Meet No/Date:</b> 11/85-ALC3/2019<br>12.09.2019 | <b>Status:</b> Deferred   |
| HQ File<br>:01/85/050/00275/AM19/                                                                                                                                                                                                                                                                                                                    | RLA File<br>:61/24/040/00021/AM19/              | Lic.No/Date:6110001572<br>07.01.2019               | Defer<br>Date: 24.10.2019 |
| 62 <b>Decision :</b> NC considered the case as per agenda and noted that RA, Moradabad was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA to expedite the reply. |                                                 |                                                    |                           |
| The case stands deferred to 24.10.2019.                                                                                                                                                                                                                                                                                                              |                                                 |                                                    |                           |

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| <b>Case No.:</b> 3/21/85-ALC3/2018                                                                                                                                                                                                                                                                                                                 | <b>Party Name:</b> SARITA HANDA EXPORTS PVT LTD | <b>Meet No/Date:</b> 11/85-ALC3/2019<br>12.09.2019 | <b>Status:</b> Deferred   |
| HQ File<br>:01/85/050/00197/AM19/                                                                                                                                                                                                                                                                                                                  | RLA File<br>:05/24/040/00564/AM19/              | Lic.No/Date:0510409227<br>07.01.2019               | Defer<br>Date: 24.10.2019 |
| 63 <b>Decision :</b> NC considered the case as per agenda and noted that CLA, Delhi was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request CLA to expedite the reply. |                                                 |                                                    |                           |
| The case stands deferred to 24.10.2019.                                                                                                                                                                                                                                                                                                            |                                                 |                                                    |                           |

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| <b>Case No.:</b> 82/21/85-ALC3/2018                                                                                                                                                                                                                                                                                                       | <b>Party Name:</b> VENKATESH FOOD INDUSTRIES | <b>Meet No/Date:</b> 11/85-ALC3/2019<br>12.09.2019 | <b>Status:</b> Deferred   |
| HQ File<br>:01/85/050/00276/AM19/                                                                                                                                                                                                                                                                                                         | RLA File<br>:05/24/040/00567/AM19/           | Lic.No/Date:0510409242<br>08.01.2019               | Defer<br>Date: 24.10.2019 |
| 64 <b>Decision :</b> NC considered the case as per agenda and noted that the reply furnished by the firm with reference to the DL is under examination of the Technical Authority, i.e, MoFPI and their comments are awaited. The Committee requested the Technical Authority of MoFPI present in the meeting to expedite their comments. |                                              |                                                    |                           |
| The case stands deferred to 24.10.2019.                                                                                                                                                                                                                                                                                                   |                                              |                                                    |                           |



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| <b>Case No.:</b> 83/21/85-ALC3/2018                                                                                                                                                                                        | <b>Party Name:</b> DUKES CONSUMER CARE LIMITED | <b>Meet No/Date:</b> 11/85-ALC3/2019<br>12.09.2019 | <b>Status:</b> Deferred   |
| HQ File<br>:01/85/050/00277/AM19/                                                                                                                                                                                          | RLA File<br>:09/24/040/00473/AM18/             | Lic.No/Date:0910067050<br>09.01.2019               | Defer<br>Date: 24.10.2019 |
| 65 <b>Decision :</b> NC considered the case as per agenda and noted that the firm has been issued DL on 27.08.2019 for which reply is awaited. The Committee decided to send a reminder to the firm to expedite the reply. |                                                |                                                    |                           |
| The case stands deferred to 24.10.2019.                                                                                                                                                                                    |                                                |                                                    |                           |

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| <b>Case No.:</b> 85/21/85-ALC3/2018                                                                                                                                                                        | <b>Party Name:</b> A.N.TRADERS     | <b>Meet No/Date:</b> 11/85-ALC3/2019<br>12.09.2019 | <b>Status:</b> Deferred   |
| HQ File<br>:01/85/050/00279/AM19/                                                                                                                                                                          | RLA File<br>:06/24/040/00042/AM19/ | Lic.No/Date:0610039109<br>31.01.2019               | Defer<br>Date: 24.10.2019 |
| 66 <b>Decision :</b> NC considered the case as per agenda and decided to seek following information from the firm on the basis of comments of Technical Authority, i.e, MoFPI vide email dated 16.09.2019; |                                    |                                                    |                           |
| “The firm may furnish application along with technical details (process flowchart, recipe cum mass balance statement, etc.”                                                                                |                                    |                                                    |                           |
| The case stands deferred to 24.10.2019.                                                                                                                                                                    |                                    |                                                    |                           |

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| <b>Case No.:</b> 91/21/85-ALC3/2018                                                                                                                                                                                                                                                                                                                | <b>Party Name:</b> SHREE LAMIPACK PVT LTD | <b>Meet No/Date:</b> 11/85-ALC3/2019<br>12.09.2019 | <b>Status:</b> Deferred   |
| HQ File<br>:01/85/050/00285/AM19/                                                                                                                                                                                                                                                                                                                  | RLA File<br>:05/24/040/00601/AM19/        | Lic.No/Date:0510409618<br>08.02.2019               | Defer<br>Date: 24.10.2019 |
| 67 <b>Decision :</b> NC considered the case as per agenda and noted that CLA, Delhi was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request CLA to expedite the reply. |                                           |                                                    |                           |
| The case stands deferred to 24.10.2019.                                                                                                                                                                                                                                                                                                            |                                           |                                                    |                           |

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| <b>Case No.:</b> 96/21/85-ALC3/2018                                                                                                                                                                                        | <b>Party Name:</b> DUKES CONSUMER CARE LIMITED | <b>Meet No/Date:</b> 11/85-ALC3/2019<br>12.09.2019 | <b>Status:</b> Deferred   |
| HQ File<br>:01/85/050/00290/AM19/                                                                                                                                                                                          | RLA File<br>:09/24/040/00564/AM19/             | Lic.No/Date:0910067204<br>22.02.2019               | Defer<br>Date: 24.10.2019 |
| 68 <b>Decision :</b> NC considered the case as per agenda and noted that the firm has been issued DL on 27.08.2019 for which reply is awaited. The Committee decided to send a reminder to the firm to expedite the reply. |                                                |                                                    |                           |
| The case stands deferred to 24.10.2019.                                                                                                                                                                                    |                                                |                                                    |                           |

  
 प्रद्युम्न साहू/PRADYUMNA SAHU  
 विदेश व्यापार विकास अधिकारी  
 Foreign Trade Development Officer  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य विभाग/Deptt. of Commerce  
 उद्योग भवन, नई दिल्ली  
 Udyog Bhawan, New Delhi



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| 69                                                                                                                                                                                                                                                                                                | Case No.:97/21/85-ALC3/2018       | Party Name:WRIGLEY INDIA PVT LTD   | Meet No/Date:11/85-ALC3/2019<br>12.09.2019 | Status:Deferred           |
|                                                                                                                                                                                                                                                                                                   | HQ File<br>:01/85/050/00291/AM19/ | RLA File<br>:07/24/040/00243/AM19/ | Lic.No/Date:0710114573<br>22.02.2019       | Defer<br>Date: 24.10.2019 |
| <b>Decision :</b> NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments.<br><br>The case stands deferred to 24.10.2019. |                                   |                                    |                                            |                           |

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| 70                                                                                                                                                                                                                                                                                                | Case No.:98/21/85-ALC3/2018       | Party Name:WRIGLEY INDIA PVT LTD   | Meet No/Date:11/85-ALC3/2019<br>12.09.2019 | Status:Deferred           |
|                                                                                                                                                                                                                                                                                                   | HQ File<br>:01/85/050/00292/AM19/ | RLA File<br>:07/24/040/00259/AM19/ | Lic.No/Date:0710114574<br>22.02.2019       | Defer<br>Date: 24.10.2019 |
| <b>Decision :</b> NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments.<br><br>The case stands deferred to 24.10.2019. |                                   |                                    |                                            |                           |

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| 71                                                                                                                                                                                                                                                                     | Case No.:100/21/85-ALC3/2018      | Party Name:KAMALA CONSUMER CARE PVT LTD | Meet No/Date:11/85-ALC3/2019<br>12.09.2019 | Status:Deferred           |
|                                                                                                                                                                                                                                                                        | HQ File<br>:01/85/050/00294/AM19/ | RLA File<br>:09/24/040/00385/AM19/      | Lic.No/Date:0910067216<br>25.02.2019       | Defer<br>Date: 24.10.2019 |
| <b>Decision :</b> NC considered the case as per agenda and noted that the firm has been issued DL on 27.08.2019 for which reply is awaited. The Committee decided to send a reminder to the firm to expedite the reply.<br><br>The case stands deferred to 24.10.2019. |                                   |                                         |                                            |                           |

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| 72                                                                                                                                                                                                                                                                                                                                                                                             | Case No.:4/5/85-ALC3/2019         | Party Name:ORIENT CRAFT LIMITED    | Meet No/Date:11/85-ALC3/2019<br>12.09.2019 | Status:Deferred           |
|                                                                                                                                                                                                                                                                                                                                                                                                | HQ File<br>:01/85/050/00033/AM20/ | RLA File<br>:05/24/040/00079/AM20/ | Lic.No/Date:0510410567<br>14.05.2019       | Defer<br>Date: 24.10.2019 |
| <b>Decision :</b> NC considered the case as per agenda and noted that CLA, Delhi was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request CLA to expedite the reply.<br><br>The case stands deferred to 24.10.2019. |                                   |                                    |                                            |                           |

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| 73 | Case No.:5/5/85-ALC3/2019 | Party Name:GODAWARI INDUSTRIES | Meet No/Date:11/85-ALC3/2019<br>12.09.2019 | Status:Deferred |
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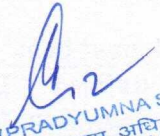
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| HQ File<br>:01/85/050/00034/AM20/                                                                                                                                                                                                                                                                                                            | RLA File<br>:31/83/040/00018/AM20/ | Lic.No/Date:3110067423<br>16.05.2019 | Defer<br>Date: 24.10.2019 |
| <b>Decision :</b> NC considered the case as per agenda and noted that RA, Pune was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA to expedite the reply. |                                    |                                      |                           |
| The case stands deferred to 24.10.2019.                                                                                                                                                                                                                                                                                                      |                                    |                                      |                           |

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| <b>Case No.:2/5/85-ALC3/2019</b>        | Party Name:INTRON LIFE SCIENCES PRIVATE LIMITED                                                                                                                                                                                                                                                                                                   | Meet No/Date:11/85-ALC3/2019<br>12.09.2019 | <b>Status:Deferred</b>    |
| HQ File<br>:01/85/050/00031/AM20/       | RLA File<br>:09/24/040/00046/AM20/                                                                                                                                                                                                                                                                                                                | Lic.No/Date:0910067539<br>16.05.2019       | Defer<br>Date: 24.10.2019 |
| 74                                      | <b>Decision :</b> NC considered the case as per agenda and noted that RA, Hyderabad was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee therefore, decided to request RA to expedite the reply. |                                            |                           |
| The case stands deferred to 24.10.2019. |                                                                                                                                                                                                                                                                                                                                                   |                                            |                           |

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| <b>Case No.:6/5/85-ALC3/2019</b>        | Party Name:SABARI AGRO PRODUCTS                                                                                                                                                                                                                                  | Meet No/Date:11/85-ALC3/2019<br>12.09.2019 | <b>Status:Deferred</b>    |
| HQ File<br>:01/85/050/00035/AM20/       | RLA File<br>:04/24/040/00037/AM20/                                                                                                                                                                                                                               | Lic.No/Date:0410165627<br>18.05.2019       | Defer<br>Date: 24.10.2019 |
| 75                                      | <b>Decision :</b> NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination & comments. The Committee decided to send a reminder to MoFPI to expedite the comments. |                                            |                           |
| The case stands deferred to 24.10.2019. |                                                                                                                                                                                                                                                                  |                                            |                           |

### MANUAL CASES

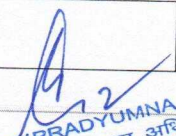
|      |                                              |                                              |                                                                               |                 |
|------|----------------------------------------------|----------------------------------------------|-------------------------------------------------------------------------------|-----------------|
| M122 | <b>Case No. M-122</b>                        | Party Name: M/s. Manorama Industries Limited | Meet No/Date: 11/85-ALC3/2019<br>12.09.2019                                   | <b>Approved</b> |
|      | HQ File :<br>01/85/171/00033/AM20/<br>DES.VI | RLA File :<br>03/95/040/00337/A<br>M20       | Lic.No/Ecom No.<br>Date:<br>11/05/004/45700/062<br>1/1992 dated<br>19.06.2019 |                 |

  
 प्रद्युम्न साहू / PRADYUMNA SAHU  
 विदेश व्यापार विकास अधिकारी  
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 Directorate General of Foreign Trade  
 वाणिज्य विभाग / Deptt. of Commerce  
 उद्योग भवन, नई दिल्ली  
 Udyog Bhawan, New Delhi



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| <b>Subject:</b> Application for issuance of Advance Authorization under para 4.06 of HBP, 2015-20, submitted by M/s. Manorarma Industries Limited for export of Blended Vegetable Fat (50% PMF & 50% Sal Oil) against import of Palm Mid Fraction (PMF) and Sal Oil. |            |
| <b>Decision :</b> NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of comments of the Technical Authority, i.e., MoFPI vide OM No. E-14011/17//2018-ED dated 20.08.2019, allowing the following inputs;                   |            |
| Export Item                                                                                                                                                                                                                                                          |            |
| Blended Vegetable Fat (50% PMF & 50% Sal Oil)                                                                                                                                                                                                                        | 275.000 MT |
| Import Item                                                                                                                                                                                                                                                          |            |
| Palm Mid Fraction (PMF)                                                                                                                                                                                                                                              | 138.187 MT |
| Sal Oil                                                                                                                                                                                                                                                              | 138.187 MT |
| RA may take suitable consequential action accordingly.                                                                                                                                                                                                               |            |

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| M123                                                                                                                                                                                                                                           | <b>Case No. M-123</b>                                                                                                                                                                                                                                                                                           | Party Name: M/s. Drytech Processes (I) Pvt. Ltd. | Meet No/Date: 11/85-ALC3/2019<br>12.09.2019                             | Approved |
|                                                                                                                                                                                                                                                | HQ File :<br>01/85/171/00031/AM20/<br>DES.VI                                                                                                                                                                                                                                                                    | RLA File<br>:03/94/040/00062/A<br>M 20           | Lic.No/Ecom No. Date:<br>03/92/005/91300/0607/3<br>218 dated 10.04.2019 |          |
|                                                                                                                                                                                                                                                | <b>Subject:</b> Application for issuance of Advance Authorization under para 4.06 of HBP, 2015-20 submitted by M/s. Drytech Processes (I) Pvt. Ltd. for export of "Vegetable Fatbase Powder (Containing 49% to 51% of Palm Fat)" against import of "Refined Bleached and Deodorized Palmolein (RBD Palmolein)". |                                                  |                                                                         |          |
| <b>Decision :</b> NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of comments of the Technical Authority, i.e., MoFPI vide OM No. 4(18)/2014-DGFT dated 11.09.2019, allowing the following inputs; |                                                                                                                                                                                                                                                                                                                 |                                                  |                                                                         |          |
| Export Item                                                                                                                                                                                                                                    |                                                                                                                                                                                                                                                                                                                 |                                                  |                                                                         |          |
| Vegetable Fat base Powder (Containing 49% to 51% of Palm Fat)                                                                                                                                                                                  |                                                                                                                                                                                                                                                                                                                 |                                                  | 2000.000 MT                                                             |          |
| Import Item                                                                                                                                                                                                                                    |                                                                                                                                                                                                                                                                                                                 |                                                  |                                                                         |          |
| Refined Bleached and Deodorized Palmolein (RBD Palmolein)                                                                                                                                                                                      |                                                                                                                                                                                                                                                                                                                 |                                                  | 1030.000 MT                                                             |          |

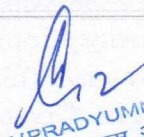
  
 प्रद्युम्न साहू / PRADYUMNA SAHU  
 विदेश व्यापार विकास अधिकारी  
 Foreign Trade Development Officer  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य विभाग / Deptt. of Commerce  
 उद्योग भवन, नई दिल्ली  
 Udyog Bhawan, New Delhi



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|  | RA may take suitable consequential action accordingly. |
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| M124 | <b>Case No. M-124</b>                                                                                                                                                                                                                                                                                                                                                                                                                            | Party Name: M/s. Drytech Processes (I) Pvt. Ltd. | Meet No/Date: 11/85-ALC3/2019<br>12.09.2019                                   | Status:Deferred           |
|      | HQ File :<br>01/85/171/00032/AM20/<br>DES.VI                                                                                                                                                                                                                                                                                                                                                                                                     | RLA File :<br>03/94/040/00247/A<br>M 20          | Lic.No/Ecom No.<br>Date:<br>03/92/005/91300/061<br>8/5593 dated<br>14.06.2019 | Defer<br>Date: 24.10.2019 |
|      | <b>Subject:</b> Application for issuance of Advance Authorization under para 4.06 of HBP, 2015-20, submitted by M/s. Drytech Processes (I) Pvt. Ltd. for export of "Vegetable Fatbase Powder (Containing 23% to 25% Palm Fat, Vegetable Fatbase Powder (Containing 27% to 29% Palm Fat and Vegetable Fatbase Powder (Containing 34% to 36% Palm Fat )" against import of "Refined Bleached and Deodorized Palmolein (RBD Palmolein) and Casein". |                                                  |                                                                               |                           |
|      | <b>Decision :</b> NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments.<br><br>The case stands deferred to 24.10.2019.                                                                                                                                                |                                                  |                                                                               |                           |

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| M125 | <b>Case No. M-125</b>                                                                                                                                                                                                                                                  | Party Name: M/s. Viscus Oils Pvt. Ltd. | Meet No/Date: 11/85-ALC3/2019<br>12.09.2019       | Status:Deferred           |
|      | HQ File :<br>01/85/171/00034/AM20/<br>DES.VI                                                                                                                                                                                                                           | RLA File :<br>56/24/040/00009/A<br>M20 | Lic.No/Ecom No.<br>11/88/006/13400//06<br>18/6778 | Defer Date:<br>24.10.2019 |
|      | <b>Subject:</b> Application for issuance of Advance Authorization under para 4.06 of HBP, 2015-20, submitted by M/s. Viscus Oils Pvt. Ltd. for export of "Soya Methyl Ester" against import of " Crude Degummed Soyabean Oil- Edible Grade and Methnol".               |                                        |                                                   |                           |
|      | <b>Decision :</b> NC considered the case as per agenda and noted that the firm has been issued DL on 27.08.2019 for which reply is awaited. The Committee decided to send a reminder to the firm to expedite the reply.<br><br>The case stands deferred to 24.10.2019. |                                        |                                                   |                           |

  
 प्रद्युम्न साहू/PRADYUMNA SAHU  
 विदेश व्यापार विकास अधिकारी  
 Foreign Trade Development Officer  
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 उद्योग भवन, नई दिल्ली  
 Udyog Bhawan, New Delhi



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| M126 | <b>Case No. M-126</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | Party Name: M/s.<br>Signature Estates.  | Meet No/Date: 11/85-<br>ALC3/2019<br>12.09.2019               | <b>Approved</b> |
|      | HQ File :<br>01/85/050/00068/AM13/<br>DES.VI                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | RLA File :<br>02/24/040/00021/A<br>M 13 | Lic.No/Ecom No./AA<br>No. & Date<br>0210177585,<br>16.05.2012 |                 |
|      | <b>Subject:</b> Request of M/s Signature Estates for modification of the norms fixed by the Norms Committee in M.No. 19/85 dated 07.02.2019 and permission for import of flavor: Liquid/Granules and Fruits/flowers/ Herbs/ Peels which have not been allowed by the Committee.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   |                                         |                                                               |                 |
|      | <b>Decision :</b> NC considered the case as per agenda and noted that the firm for export of Tea Bags with Tea Packed in Cartoons, has imported (i) Nylong/Bio Mesh Pyramids (Filter coils), (ii) Flavour:Liquid/Granules, (iii)Fruits/Flowers/Herbs/Peels and (iv) Tea. The Committee in M.No.19/85 dated 07.02.2019 had allowed import item (i) as per packaging policy and (iv) on net to net basis. Import item at S.No. (ii) and (iii) were not allowed being flavour.<br><br>The firm's representation was again considered and the Committee allowed the import of Fruits/Flowers /Herbs/Peels as per actual import certified by CA while import of Flavour: Liquid/Granules are not allowed since no accountability is possible in flvours.<br><br>RA may take suitable consequential action accordingly. |                                         |                                                               |                 |

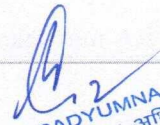
|      |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         |                                                     |                                                            |                           |
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| M127 | <b><u>Case No. M-127</u></b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | Party Name: M/s. M.B. Sugars & Pharmaceuticals Ltd. | Meet No/Date: 11/85-ALC3/2019<br>12.09.2019                | <b>Status:Deferred</b>    |
|      | HQ File :<br>01/85/050/00164/AM14/DES.VI                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | RLA File :<br>03/95/040/00807/A<br>M 14             | Lic.No/Ecom No./AA No. & Date<br>0310771062,<br>19.02.2014 | Defer<br>Date: 24.10.2019 |
|      | <b>Subject:</b> Application of M/s. M.B. Sugars & Pharmaceuticals Ltd. for fixation of Ad-hoc Norms on AA No. 0310771062 dated 19.02.2014 for export of Sucrose, IP, BP, EP, USP-NF, USP-DC, AR Grade JP, Sucrose, AR. Compressible Sugar (DC Grade), Sucrose AR, Sucrose IR, Castor/Compressible (DC Grade) Confectioners/ Demerara/Light Brown/White Crystal/Candy/ ump/ Rainbow Sugar etc. against import of white Crystal Sugar Extra fine sugar, refined sugar sucrose, white crystal sugar, raw sugar cane sugar. |                                                     |                                                            |                           |
|      | <b>Decision :</b> NC considered the case as per agenda and decided to call the firm for Personal Hearing (PH) to know the exact technical manufacturing aspects of both                                                                                                                                                                                                                                                                                                                                                 |                                                     |                                                            |                           |



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|--|----------------------------------------------------------------------|
|  | import/export items, flowchart, wastage generated at each stage etc. |
|  | The case stands deferred to 24.10.2019.                              |

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| M128 | <b>Case No. M-128</b>                                                                                                                                                                                                                                                                                                                                                                          | Party Name: M/s. M.B. Sugars & Pharmaceuticals Ltd. | Meet No/Date: 11/85-ALC3/2019<br>12.09.2019                   | Status:Deferred           |
|      | HQ File :<br>01/85/050/00150/AM14/<br>DES.VI                                                                                                                                                                                                                                                                                                                                                   | RLA File :<br>03/95/040/00776/A<br>M 14             | Lic.No/Ecom No./AA<br>No. & Date<br>0310765255,<br>09.01.2014 | Defer Date:<br>24.10.2019 |
|      | <b>Subject:</b> Application of M/s. M.B. Sugars & Pharmaceuticals Ltd. for fixation of Ad-hoc Norms on AA No. 0310765255 dated 09.01.2014 for export of Sucrose, Sucrose IP, BP, EP, USP-NF, JP, Sucrose special particle size, Low endotoxine Sucrose, Sucrose AR. Sucrose LR, Castor/Compressible (DC Grade) Confectioners/ Demerara/Light Brown/White Crystal/Candy/ump/ Rainbow Sugar etc. |                                                     |                                                               |                           |
|      | <b>Decision :</b> NC considered the case as per agenda and decided to call the firm for Personal Hearing (PH) to know the exact technical manufacturing aspects of both import/export items, flowchart, wastage generated at each stage etc.                                                                                                                                                   |                                                     |                                                               |                           |
|      | The case stands deferred to 24.10.2019.                                                                                                                                                                                                                                                                                                                                                        |                                                     |                                                               |                           |

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| M129 | <b>Case No. M-129</b>                                                                                                                                                                                                                                                                                                                                                                                                                                       | Party Name M/s ASA Agrotech Pvt. Ltd. | Meet No/Date: 11/85-ALC3/2019<br>12.09.2019                          | Approved |
|      | HQ File :<br>01/85/171/00072/AM19/<br>DES.VI                                                                                                                                                                                                                                                                                                                                                                                                                | RA F. No.<br>50/24/040/00012/AM       | Ecom/AA No. & Date<br>50/11/003/73600/0543/<br>1186 dated 14.03.2018 |          |
|      | <b>Subject:</b> Application for issuance of Advance Authorization under para 4.06 of HBP, 2015-20, submitted by M/s ASA Agrotech Pvt. Ltd. for export of "Safflower Seed (Heat Treat/Cleaned/Sortexed/Processed and meant for bird feed purpose)" against import of Safflower Seed.                                                                                                                                                                         |                                       |                                                                      |          |
|      | <b>Decision :</b> NC considered the case as per agenda and heard the representatives of the firm who appeared for PH . Committee noted that firm is a Wal-Mart supplier & is doing 100% export and also noted special packaging available with firm for exporting bird feed. Committee taking a cue from SION K-68 for Niger Seeds decided for prior fixation of adhoc norms under Para 4.06 of HBP, 2015-20 with 5% wastage allowing the inputs as under ; |                                       |                                                                      |          |

  
 प्रद्युम्न साहू/PRADYUMNA SAHU  
 विदेश व्यापार विकास अधिकारी  
 Foreign Trade Development Officer  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य विभाग/Deptt. of Commerce  
 उद्योग भवन, नई दिल्ली  
 Udyog Bhawan, New Delhi



|                                                                                                                                                                                                                                                                                                                                                                                                                                                           |             |
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| Export Item                                                                                                                                                                                                                                                                                                                                                                                                                                               |             |
| Safflower Seed (Sortexed/ processed and meant for bird feed purpose)                                                                                                                                                                                                                                                                                                                                                                                      | 1000.000 MT |
| Import Item                                                                                                                                                                                                                                                                                                                                                                                                                                               |             |
| Safflower Seed                                                                                                                                                                                                                                                                                                                                                                                                                                            | 1050.000 MT |
| <p>1. The above norms are valid for one year from the date of uploading the minutes in DGFT website for issuance of Advance Authorisation.</p> <p>2. No Advance Authorisation should be issued on repeat basis based on the above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J (Pre-import condition &amp; reduced EO Period of 90 days) etc. also to be met.</p> <p>RA may take suitable consequential action accordingly.</p> |             |

M130

**Case No. M-130**

Party Name: M/s.  
Griffith Foods Pvt.  
Ltd.

Meet No/Date: 11/85-  
ALC3/2019  
12.09.2019

**Approved**

HQ File :  
01/85/50/00036/AM19/  
DES.VI

RA F. No.  
07/24/040/00284/A  
M16

Ecom/AA No. & Date  
0710109123  
03.12.2015

**Subject:** Application submitted by the firm M/s Griffith Foods Pvt. Ltd. for modification of norms fixed in respect of AA No. 0710109123 dated 03.12.2015

**Decision :** NC considered the case as per agenda and decided to modify the norms fixed in M.No.6/85 dated 13.06.2019 on the above mentioned AA, allowing the inputs as under ;

**Export Item**

|                   | Quantity Approved in<br>M.No.6/85 dated 13.6.2019 | Quantity Modified |
|-------------------|---------------------------------------------------|-------------------|
| Szechuan Sprinkle | 120000 Kg.                                        | 120000 Kg.        |

**Import Item**

|                              |          |                |
|------------------------------|----------|----------------|
| Szechuan Sprinkle Flavour    | 64334 Kg | 64334 Kg       |
| Arto G chicken Flavour Conc. | 2040 Kg  | 2040 Kg        |
| Vegamine 28D                 | 1681 Kg  | <b>3000 Kg</b> |

Note: The export product is a mixture of flavours based on a spice blend recipe. It is difficult to establish the net content of import items in export product. The Committee therefore, decided that no AA should be issued on repeat basis, based on the above fixation of norms.

RA may take suitable consequential action accordingly.



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| M131                                                                                                                                                                                                                                                                                                                                    | <b>Case No. M-131</b>                       | Party Name: M/s. Ohsung Electronics India Pvt. Ltd. | Meet No/Date: 11/85-ALC3/2019<br>12.09.2019    | <b>Status:Deferred</b>    |
|                                                                                                                                                                                                                                                                                                                                         | HQ File :<br>01/85/50/00037/AM18/D<br>ES.VI | RA F. No.<br>31/83/040/00009/A<br>M18               | Ecom/AA No. & Date<br>3110066735<br>15.05.2017 | Defer Date:<br>24.10.2019 |
| <b>Subject:</b> Application submitted by the firm M/s Ohsung Electronics India Pvt. Ltd. for fixation of norms in respect of AA No. 3110066735 dated 15.05.2017                                                                                                                                                                         |                                             |                                                     |                                                |                           |
| <b>Decision :</b> NC considered the case as per agenda and noted that the application of the firm alongwith reply of the DL has been forwarded to Technical Authority, i.e., DIPP for examination & comments. The Committee decided to send a reminder to DIPP to expedite the comments.<br><br>The case stands deferred to 24.10.2019. |                                             |                                                     |                                                |                           |

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| M132                                                                                                                                                                                                                                                                                                                                                                                                                             | <b>Case No. M-132</b>                        | Party Name: M/s. Frigorifico Allana Private Limited | Meet No/Date: 11/85-ALC3/2019<br>12.09.2019                       | <b>Status:Deferred</b>    |
|                                                                                                                                                                                                                                                                                                                                                                                                                                  | HQ File :<br>01/85/171/00061/AM20/<br>DES.VI | RA F.No.<br>03/94/040/00980/A<br>M18                | Ecom/AA No. & Date<br>03/88/146/47800/0540/<br>4945<br>21.02.2018 | Defer Date:<br>24.10.2019 |
| <b>Subject:</b> Application for issuance of Advance Authorization under para 4.06 of HBP, 2015-20, submitted by M/s. Frigorifico Allana Private Limited for export of "Refined Palm kernel Oil/Refined Palm Kernel Olein/RBD Palm Kernel Oil/RBD Palm Kernel Olein/ICMP25/SCO 28" against import of "Crude Palm Kernel Oil".                                                                                                     |                                              |                                                     |                                                                   |                           |
| <b>Decision :</b> NC considered the case as per agenda and decided to seek following information from the firm;<br><br>"The import item i.e, Crude Palm Oil is only 1.036 MT which is not commercial quantity viable for export of Refined Palm Kernel Oil/ Refined Palm Kernel Olein/RBD Palm Kernel Oil/RBD Palm Kernel Olein/ICMP25/SCO 28. The firm is requested to clarify."<br><br>The case stands deferred to 24.10.2019. |                                              |                                                     |                                                                   |                           |

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| M133 | <b>Case No. M-133</b>                        | Party Name: M/s. Frigorifico Allana Private Limited | Meet No/Date: 11/85-ALC3/2019<br>12.09.2019                        | <b>Status:Deferred</b>    |
|      | HQ File :<br>01/85/171/00062/AM20<br>/DES.VI | RA F.No.<br>03/94/040/00283/A<br>M18                | Ecom/AA No. & Date<br>03/88/146/47800/0616<br>/ 3974<br>01.06.2019 | Defer Date:<br>24.10.2019 |



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|  | <b>Subject:</b> Application for issuance of Advance Authorization under para 4.06 of HBP, 2015-20, submitted by M/s. Frigorifico Allana Private Limited for export of "188 Kg. Hydrogenated Palm Stearin, Iodine Value (IV) 0% to 36% also otherwise known as (1) Hydrogenated Palm Stearin, (2) Palm Stearin, (3) Hydrogenated Palm Stearin Flakes & (4) Non edible Hdrogenated Vegetable Oil Hydrogenated Palm Stearin" against import of " Crude Palm Oil". |
|  | <b>Decision :</b> NC considered the case as per agenda and decided to seek following information from the firm;<br><br>" The import item i.e, Crude Palm Oil is only 1.00 MT which is not commercial quantity viable for export of Refined Palm Kernel Oil/ Refined Palm Kernel Olein/RBD Palm Kernel Oil/RBD Palm Kernel Olein/ICMP25/SCO 28. The firm is requested to clarify."<br><br>The case stands deferred to 24.10.2019.                               |

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| M134 | <b>Case No. M-134</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | Party Name: M/s. Ferrero India Pvt. Ltd.      | Meet No/Date: 11/85-ALC3/2019<br>12.09.2019 | Status:Deferred        |
|      | HQ File : 01/85/50/00027/AM13/D ES.VI (Part)                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | RA F.No. 17 applications under BoM Enrobatura | Ecom/AA No. & Date<br>As given below        | Defer Date: 24.10.2019 |
|      | <b>Subject:</b> Application of M/s Ferrero India Pvt. Ltd. for modification of norms in respect of AA No. 3110054008 dated 01.05.2012, 3110054501 dated 29.05.2012, 3110054683 dated 14.06.2012, 3110054593 dated 04.06.2012, 3110054225 dated 14.05.2012, 3110054195 dated 11.05.2012, 3110054381 dated 22.05.2012, 3110054407 dated 23.05.2012, 3110054427 dated 24.05.2012, 3110054428 dated 24.05.2012, 3110054517 dated 30.05.2012, 3110054519 dated 30.05.2012, 3110054592 dated 04.06.2012, 3110054606 dated 05.06.2012, 3110054680 dated 14.06.2012, 3110054681 dated 14.06.2012 & 3110054682 dated 14.06.2012 |                                               |                                             |                        |
|      | <b>Decision :</b> NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments.<br><br>The case stands deferred to 24.10.2019.                                                                                                                                                                                                                                                                                                                      |                                               |                                             |                        |

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| M135 | <b>Case No. M-135</b>                                                                                                                                               | Party Name: M/s. Ferrero India Pvt. Ltd.      | Meet No/Date: 11/85-ALC3/2019<br>12.09.2019 | Status:Deferred        |
|      | HQ File : 01/85/50/00156/AM13/ DES.VI (Part)                                                                                                                        | RA F.No. 07 applications under BoM Enrobatura | Ecom/AA No. & Date<br>As given below        | Defer Date: 24.10.2019 |
|      | <b>Subject:</b> Application of M/s Ferrero India Pvt. Ltd. for modification of norms in respect of AA No. 3110056192 dated 11.05.2012, 3110058549 dated 31.05.2013, |                                               |                                             |                        |



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| 3110059475 dated 19.07.2013, 3110061136 dated 30.11.2014, 0310761844 dated 13.12.2013, 0310771874 dated 25.02.2014 and 0310774449 dated 13.03.2014.                                                                                                                                               |
| <b>Decision :</b> NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments.<br><br>The case stands deferred to 24.10.2019. |

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| M136 | <b>Case No. M-136</b>                                                                                                                                                                                                                                                                                 | Party Name: M/s. Ferrero India Pvt. Ltd. | Meet No/Date: 11/85-ALC3/2019<br>12.09.2019     | <b>Status:Deferred</b> |                     |
|      | HQ File :<br>01/85/50/00083/AM14/<br>DES.VI (Part)                                                                                                                                                                                                                                                    | RA<br>F.No.31/83/040/000<br>61/AM 14     | Ecom/AA No. & Date<br>3110059474,<br>19.07.2013 | Defer                  | Date:<br>24.10.2019 |
|      | <b>Subject:</b> Application of M/s Ferrero India Pvt. Ltd. for modification of norms in respect of AA No. 3110059474 dated 19.07.2013 for export of Kinder Joy Chocolate against import of Panello Cacao Polverizz (Cocoa Powder), Diamaltoro, Hazelnuts Flavour, Vanillina Flavour and KJ Tartufino. |                                          |                                                 |                        |                     |
|      | <b>Decision :</b> NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments.<br><br>The case stands deferred to 24.10.2019.     |                                          |                                                 |                        |                     |

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| M137 | <b>Case No. M-137</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | Party Name: M/s. Navyug Agro Industries Pvt. Ltd.                 | Meet No/Date: 11/85-ALC3/2019<br>12.09.2019                          | <b>Status:Deferred</b> |                     |
|      | HQ File :<br>01/85/50/00103/AM16/D<br>ES.VI<br>01/85/50/00040/AM17/D<br>ES.VI                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | RA F.No.<br>02/24/040/00062/A<br>M16<br>02/24/040/00037/A<br>M17/ | Ecom/AA No. & Date<br>0210205983,15.07.2015<br>0210206722,31.05.2016 | Defer                  | Date:<br>24.10.2019 |
|      | <b>Subject:</b> Application of M/s Navyug Agro Industries Pvt. Ltd. for fixation of norms in respect of above mentioned AAs for export of De-Oiled Rice Bran against import of Rice Bran and Hexane.                                                                                                                                                                                                                                                                                                                                                                                          |                                                                   |                                                                      |                        |                     |
|      | <b>Decision :</b> NC considered the case as per agenda and noted that the firm on the basis of the information furnished on Statement of export and import, Statement of total production/consumption of Rice Bran Oil, Statement of local sale price of Rice Bran Oil and Statement of Local procurement/import of Rice Bran/Hexane, has requested the Norms Committee for reconsideration and fixation of norms in respect of both the above mentioned AAs. The Committee noted that firm's submissions need to be evaluated based on Policy parameters of Value Addition etc. to determine |                                                                   |                                                                      |                        |                     |



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|  | admissibility of the Scheme. Committee decided to defer the case till next meeting & requested the NC Secretariat to put up a detailed Agenda Note after complete examination. |
|  | The case stands deferred to 24.10.2019.                                                                                                                                        |

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|      | <b>Case No. M-138</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | Party Name: M/s. P.K. Agri Link Pvt. Ltd. | Meet No/Date: 11/85-ALC3/2019<br>12.09.2019 | Status:Deferred           |
| M138 | HQ File :<br>01/85/50/00124/AM16/<br>DES.VI                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | RA F.No.<br>02/24/040/00101<br>/AM16      | Ecom/AA No. & Date<br>210206072,14.08.2015  | Defer Date:<br>24.10.2019 |
|      | 01/85/50/00005/AM17/<br>DES.VI                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | 02/24/040/00198<br>/AM16                  | 0210206516,02.03.2016                       |                           |
|      | 01/85/50/00037/AM17/<br>DES.VI                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | 02/24/040/00007<br>/AM17                  | 0210206631,22.04.2016                       |                           |
|      | <b>Subject:</b> Application of M/s P.K. Agri Link Pvt. Ltd. for fixation of norms in respect of above mentioned AAs for export of De-Oiled Rice Bran against import of Rice Bran and Hexane.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                |                                           |                                             |                           |
|      | <b>Decision :</b> NC considered the case as per agenda and noted that the firm on the basis of the information furnished on Statement of export and import, Statement of total production/consumption of Rice Bran Oil, Statement of local sale price of Rice Bran Oil and Statement of Local procurement/import of Rice Bran/Hexane, has requested the Norms Committee for reconsideration and fixation of norms in respect of all the above mentioned AAs. The Committee noted that firm's submissions need to be evaluated based on Policy parameters of Value Addition etc. to determine admissibility of the Scheme. Committee decided to defer the case till next meeting & requested the NC Secretariat to put up a detailed Agenda Note after complete examination. |                                           |                                             |                           |
|      | The case stands deferred to 24.10.2019.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     |                                           |                                             |                           |

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|      | <b>Case No. M-139</b>                       | Party Name: M/s. Hemraj Industries Private Ltd. | Meet No/Date: 11/85-ALC3/2019<br>12.09.2019 | Status:Deferred           |
| M139 | HQ File :<br>01/85/05/00165/AM16/<br>DES.VI | RA F.No.<br>02/24/040/00167<br>/AM16            | Ecom/AA No. & Date<br>0210206342,14.12.2015 | Defer Date:<br>24.10.2019 |
|      | 01/85/05/00058/AM16/<br>DES.VI              | 02/24/040/00041<br>/AM16                        | 0210205882, 12.06.2015                      |                           |
|      | 01/85/05/00039/AM17/<br>DES.VI              | 02/24/040/00047<br>/AM17                        | 0210206758 ,15.06.2016                      |                           |



**Subject:** Application of M/s Hemraj Industries Pvt. Ltd. for fixation of norms in respect of above mentioned AAs for export of De-Oiled Rice Bran against import of Rice Bran and Hexane.

**Decision :** NC considered the case as per agenda and noted that the firm on the basis of the information furnished on Statement of export and import, Statement of total production/consumption of Rice Bran Oil, Statement of local sale price of Rice Bran Oil and Statement of Local procurement/import of Rice Bran/Hexane, has requested the Norms Committee for reconsideration and fixation of norms in respect of all the above mentioned AAs. The Committee noted that firm's submissions need to be evaluated based on Policy parameters of Value Addition etc. to determine admissibility of the Scheme. Committee decided to defer the case till next meeting & requested the NC Secretariat to put up a detailed Agenda Note after complete examination.

The case stands deferred to 24.10.2019.

Date:24.09.2019  
Place:New Delhi

  
(Pradyumna Sahu)  
Foreign Trade Development Officer  
प्रद्युम्न साहू/PRADYUMNA SAHU  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
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